

in New Delhi;

(b) if so, the subject/topic over which deliberation was made;

(c) the main recommendations made at the conference;

(d) the reaction of Government on the recommendations made there; and

(e) the follow up action taken, if any, on the recommendations thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) Yes.

(b) The topics discussed in the Conference related to fertility and family welfare, Population, Economy and Employment; Health and Child Survival; Urbanisation and Migration; Role of Women; Data Systems in Demography and Demographic Models.

(c) to (e). The recommendations made at the Conference have not yet been received.

[*Translation*]

ESI Hospitals in Bihar

4443. PROF. YADUNATH PANDEY: Will the Minister of LABOUR be pleased to state:

(a) whether there are only a few ESI hospitals/dispensaries in Bihar;

(b) if so, the reasons therefor;

(c) whether Government propose to set up more such hospitals/dispensaries in Bihar during 1990-91; and

(d) if so, the details thereof together with location thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). The administration of medical care under the ESI Scheme is the responsibility of the respective State Governments. The State Governments have to set up ESI hospitals/dispensaries, in accordance with the norms laid down by the ESI Corporation. According to available information, the total number of hospitals beds provided in ESI hospitals in Bihar is short of actual requirement of beds, for the ESI beneficiaries, as per norms.

(c) and (d). The ESI Corporation is reported to have agreed, in principle, to the construction of one 50 bedded ESI hospitals at Giridih and to provide another 50 beds in the existing ESI hospital at Phulwarisharif in Patna.

Inclusion of Kol and Mavayya in List of Scheduled Tribe

4444. SHRI RAM SAJIWAN: Will the Minister of WELFARE be pleased to state:

(a) whether special facilities are being provided by State Government of Madhya Pradesh to Kol and Mavayya Castes of Rewa and Satna districts after enlisting them in Scheduled tribes' list;

(b) if so, whether persons belonging to these castes and residing in Banda and Allahabad districts of Uttar Pradesh adjoining the said districts will also be included in that list; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) According to Constitution (Scheduled Tribes) Order 1950 amended from time to time, the community Kol (and not Mavayya) has been included in the list of Schedule Tribes in Madhya Pradesh. Hence, persons

belonging to the Kol community are entitled to get benefits of Scheduled Tribes through out the State of Madhya Pradesh.

(b) and (c). A Cabinet note on the comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes was prepared and submitted to the Cabinet of the previous Government for their consideration. The Cabinet in their meeting held on 26.12.88 had deferred the matter. The present Government is examining afresh all proposals, recommendations suggestions, etc., received in this regard. Further as per Articles 341 (2) and 342 (2) of the Constitution, any amendment to the existing lists of Scheduled Castes and Scheduled Tribes have to be made only through an Act of Parliament.

[English]

Textile Mills Closed in Gujarat

4445. SHRI HARIN PATHAK: Will the Minister of TEXTILES be pleased to state:

(a) the number of workers of closed textile mills in Gujarat who have been paid from Textile Workers Rehabilitation Fund so far;

(b) the number of workers likely to be eligible for such payment; and

(c) by when the funds required for this will be released?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) 6491 workers of 8 closed textile mills in Gujarat have been paid a sum of about Rs. 11.21 crores till 30.3.90 under the TWRP Scheme.

(b) About 14,000.

(c) Funds required for disbursement under TWRP Scheme are released from time to time as per requirement.

CGHS Dispensaries and their Location

4446. SHRI HARPALSINGH PANWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of C.G.H.S. dispensaries functioning in various States, State-wise;

(b) whether there is only one C.G.H.S. dispensary functioning in district Ghaziabad;

(c) if so, in view of the persistent demand of Union Government employees, Government propose to open a C.G.H.S. dispensary at trans-Hindan area of district Ghaziabad;

(d) if so, the details thereof and the time by which C.G.H.S. dispensary is likely to start functioning; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) A statement showing the number of CGHS dispensaries functioning in different states is enclosed.

(b) Yes, Sir.

(c) to (e). The number of Central Government Servants' in trans-Hindan area of District Ghaziabad is far below the norms prescribed for opening new dispensary. As such, the Government has no proposal to open another dispensary in Ghaziabad.